

ITEM NO.1501

COURT NO.6

SECTION II

**S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS**

Criminal Appeal No(s). 978/2022

JITENDRA NATH MISHRA

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 107170/2023 - STAY APPLICATION)

Date : 02-06-2023 This appeal was called on for pronouncement of judgment today.

For Appellant(s) **Mr. Girijesh Pandey, Adv.**
 Ms. Alpna Pandey, Adv.
 Mr. Ajay Kumar Tiwari, Adv.
 Mr. Ramjee Pandey, AOR

For Respondent(s) **Mr. Ankur Prakash, AOR**

- 1 Hon'ble Mr. Justice Dipankar Datta pronounced the judgment of the Bench comprising of His Lordship and Hon'ble Mr. Justice Pankaj Mithal.
- 2 There is no merit in the appeal and it stands dismissed in terms of the signed reportable judgment.
- 3 The Special Court is encouraged to expedite the trial. But, in the process, it shall proceed uninfluenced by reason of its order under Section 319, Cr.PC having been upheld by the High Court and this Court. The points

raised on behalf of the appellant, recorded above, if raised before it as well as other points, if any, shall be given the consideration the same deserve.

- 4 In view of the dismissal of the appeal nothing survives for decision on the application for stay. The same stands dismissed together with any other application, if any,

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(DIPTI KHURANA)
ASSISTANT REGISTRAR

(Signed reportable judgment is placed on the file)